GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT (ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong the 24th February, 2016

No.LR(A)32/92/Pt.III/329- The Governor of Meghalaya is pleased to appoint Smti.Karen Jane Dohling, Advocate to be the Additional Public Prosecutor/Additional Government Pleader to deal with Government cases in the District Council Courts at Shillong for a period upto 30th June,2016 with effect from the date of taking over charge or until further orders whichever is earlier.

(L.M.Sangma) Special Secretary to the Govt. of Meghalaya, Law Department. Dated Shillong the 24th February, 2016

Memo No.LR(A)32/92/Pt.III/329-A

Copy forwarded to:-

- 1. The Chairman Meghalaya State Law Commission, Shillong.
- 2. The Executive Chairman, Meghalaya State Legal Services Authority, Shillong.
- 3. The Director General of Police, Meghalaya, Shillong.
- 4. The Accountant General (A&E), Meghalaya Shillong. The above Advocate is entitled to a retaining fee of ₹ 5,000/-P.M. Fees appearance shall be as laid down in O.M.No.LR(B)1/89/Pt./3 Dtd.28.03.2000 as amended.
- 5. The Deputy Commissioner, East Khasi Hills District, Shillong.
- 6. The District & Sessions Judge, Shillong.
- 7. The Chief Judicial Magistrate, Shillong.
- 8. The Judge, Autonomous District Council Court, Khasi Hills District, Shillong.
- 9. The Superintendent of Police, East Khasi Hills District, Shillong.
- 10. The Secretary, Shillong Bar Association.
- 11. The Govt.Pleader-cum-Public Prosecutor, East Khasi Hills, Shillong.
- 12. Advocate concerned. Charge Report of assuming charge may be sent to this Department at the earliest.
 - 13. The Director of Printing & Stationary, Meghalaya, Shillong for favour of publication of this notification in the next issue of the Meghalaya Gazette.
 - 14. Law (B) Department.
 - 15. The DEO(Data Entry Operator)L.R.Office for uploading the notification in the website of Law Department.
 - 16. Guard File.

-6

By Order etc.;

Special Secretary to the Govt. of Meghalaya, Law Department.